

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject:- Deputation/repatriation of Judicial Officers.

Government Order No.267 - JK(LD) of 2022.
Dated.19 - 01 - 2022.

As recommended by the High Court of Jammu and Kashmir and Ladakh, sanction is hereby accorded to:-

- a. the repatriation of Sh. Ramesh Kumar Wattal, Chairman, Sales Tax Appellate Tribunal from deputation to Judiciary; and
- b. the appointment, on deputation, of Sh. Mohammad Rafiq Chak, District Judge as Chairman, Sales Tax Appellate Tribunal.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated:19-01-2022.

No: Law-Jud/8/2022-10.

Copy to the:

1. Principal Secretary to Government, General Administration Department
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Registrar General, High Court of Jammu and Kashmir and Ladakh at Jammu. This is with reference to his letter No. 688/RG/GS dated 18-01-2022.
4. Concerned Judicial Officers
5. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh at Jammu.
6. Director Information, J&K, Jammu.
7. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
8. Incharge website, Department of Law, Justice and Parliamentary Affairs.
9. Government Order File.
10. Concerned File.

Ashish Gupta
19.01.2022

(Ashish Gupta)
Additional Secretary to Government